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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

.....

NEW DELHI: THE 1ST NOVEMBER, 1975.

NOTIFICATION
INCOME TAX

No. 1146 (404/63/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri R.O. Shah, who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri B.C. Kantharia made under Notification No. 905 (F.NO. 404/63/75-ITCC) dated 17th May, 1975 is hereby

3. This Notification shall come into force with effect from the date Shri R.O. Shah takes over as Tax Recovery Officer.

Sd/-

(V.P. Mittal)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. (F.NO. 404/63/75-ITCC)

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(K.L. Malhautra)
Section Officer

No. CC/ITCC/1151/327/RSP/75.